
(2021) 01 KL CK 0451
In the High Court Of Kerala
Case No : Writ Petition (C) No. 28192 Of 2020

Mon Joseph

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 20-01-2021

Acts Referred:

Citation : (2021) 01 KL CK 0451

Hon'ble Judges : P.V. Asha, J

Bench : Single Bench

Advocate : J. Julian Xavier, Firoz K. Robin, Roy Joseph, Anies Mathew, E. Haridas, K.V. Manoj Kumar

Final Decision : Disposed Of

Judgement

1. The Writ Petition is filed pointing out the delay in payment towards the bill recommended in Exts.P2 and P4. The petitioner was awarded the work,

RBDP - construction of side wall of Moozhikkal Kadav near Ranni Bridge in Ranni-Pazhavangadi Panchayat.

2. Heard the learned Government Pleader Sri Manoj Kumar also.

3. As it is seen that the bills have been raised in 2017 and 2018, there shall be a direction to respondents 2 to 4 to see that the payment due to the

petitioner is made towards the bills, within a period of two months from the date of receipt of a copy of this judgment.

The Writ Petition is disposed of accordingly.